

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1490  
TO BE ANSWERED ON 31<sup>ST</sup> JULY, 2024**

**THE TELECOM ACT, 2023**

**1490 DR. BHOLA SINGH:**

Will the Minister of COMMUNICATION be pleased to state:

- (a) whether the Government has recently notified additional provisions of the Telecom Act, 2023;
- (b) if so, the details thereof;
- (c) the anticipated impact of these provisions on the telecom sector including service providers and consumers; and
- (d) the other corrective steps taken/being taken by the Government to ensure a smooth transition and compliance with the new regulations along with the measures planned to address the concerns of stakeholders regarding these new provisions?

**ANSWER**

**MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT  
(DR. PEMMASANI CHANDRA SEKHAR)**

(a) to (c) The Central Government has notified sections 1,2, 6 to 8, 10 to 30, 42 to 44, 46 to 48, 50 to 58, 59(b), 61 & 62 of the Telecommunications Act, 2023. The Act is aimed to ensure optimal utilization of spectrum, effective Right of Way framework, innovation and technology development, user protection, effective adjudication, standardization and protection of Telecom networks, and digital by design implementation.

(d) To ensure smooth transition, the act provides that all rules, orders made or purported to have been made under the Indian Telegraph Act, 1885 or the Indian Wireless Telegraphy Act, 1933 will continue to be in force unless and until they are superseded by any rules made under the Telecommunications Act, 2023.

Further, the draft rules are published for a period of 30 days in the Official Gazette inviting comments and suggestions from stakeholders and public at large before they are finalized.

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